

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 9
IB-576/ND/2020

Under Section: 9 of IBC.

In the matter of:

Sangeeta Aviation Services Pvt. Ltd.	...	Applicant
Vs		
Satsal Finlease Pvt. Ltd.	...	Respondent

Order delivered on 28.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant	: Mr. Siddharth Sharma, Adv.
For the Respondent	: Mr. Rakesh Wadhwa, Adv. Ms. Itisha Gulati, Adv.

ORDER

The learned counsel for the Corporate Debtor accepts notice, undertakes to file Vakalatnama within three days and reply ten days, with copy in advance to the other side. Rejoinder, if any, within five days thereafter, with copy in advance to the other side. List on 15.04.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

MD SADDAM